

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 727/2017 in
O.A. No. 2705/2011

The 27th day of July, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Ex Const (Dvr) Kapil Kumar Meena,
(No:4661/PCR)

S/o Shri Gopi Ram Meena
Aged about 35 years
R/o RZ-H-59, Raj Nagar-II,
Palam Colony, New Delhi.

.. Petitioner

(By Advocate: Shri Vikas Dahiya)

Versus

1. Shri Amulya Patnaik,
Commissioner of Police
Police Headquarters
I.P. Estate, New Delhi.
2. Shri Surender Singh Yadav,
Addl. Commissioner of Police (PCR)
Police Headquarters, I.P. Estate,
New Delhi.
3. Smt. Monika Bhardwaj,
Addl. Dy. Commissioner of Police (HQ)
Police Control Room
Police Headquarters, I.P. Estate
New Delhi. .. Respondents

(By Advocate: Shri Amit Anand)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

When this matter is taken up for hearing, it is brought to our notice that in WPC No.10772/2017, on 05.04.2018, the applicant

himself assured that he will not press the CP till the pendency of the writ petition.

2. In the circumstances, the CP is closed and notices are discharged. However, the petitioner is at liberty to avail his remedies, in accordance with law, once the writ petition is finally decided.

(A.K. BISHNOI)
Member (A)

(V. AJAY KUMAR)
Member (J)

/Jyoti /